IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

(IB)-303/ND/2017

In the matter of Vardhaman Industries Ltd.

....PETITIONER

SECTION:

Under Section 10 of IBC, 2016

Order delivered on 17.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

:

For the Respondent/Corporate Debtor:

**ORDER** 

Learned Counsel for the Corporate Debtor /Petitioner is present. In compliance to the last Order passed by this Tribunal on 15.1.2018, it is seen that Certificate of Registration from the Insolvency Resolution Professional with IBBI has been filed and that the Certificate discloses that the Registration is valid from 12<sup>th</sup> May, 2017 with no end date specified. The same is taken on record and in relation to the application seeking for change in the Insolvency Resolution Professional it is allowed and Mr. Ashok Kumar Gulla shall on and from this date will function as IRP in relation to the Corporate Debtor. The earlier IRP named shall duly place on record, if

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not already filed, by way of Report about the happenings since he considered charge as IRP from the date of admission till today and all the compilations and records taken over by the earlier IRP shall be duly handed over to the R.P. now confirmed to the satisfaction of the R.P. and thereafter, the earlier R.P. shall stand discharged.

It is needless to say that the Insolvency Resolution Professional who is assuming charge from today will be required to file his report about the CIRP progress from time to time. Accordingly, this application is allowed.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 17.1.2018